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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH  
AT JAIPUR

Date of decision: 7.9.90

T.A.775 of 1986

Brijesh Singh	Petitioner
Mr. S.K.Singh	Proxy counsel for
Mr. M.S.Gupta	Counsel for the petitioner

VERSUS

Union of India & another	Respondents
Mr. R.S.Toshniwal, Chief Law Assistant	For the Respondents' Department

CORAM:

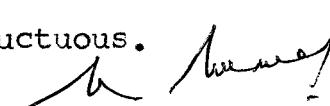
THE HON'BLE MR. KAUSHAL KUMAR VICE CHAIRMAN  
THE HON'BLE MR. J. NARASIMHA MURTHY JUDL. MEMBER

KAUSHAL KUMAR, VICE CHAIRMAN

The file has been called today on the request of the learned proxy counsel. The learned proxy counsel states that the applicant has already got the relief prayed for and he does not press the Transferred Application.

The Transferred Application is accordingly dismissed as having ~~been~~ become infructuous.

  
(J. Narasimha Murthy)  
Judl. Member

  
7.9.90  
(Kaushal Kumar)  
Vice Chairman